

Open Court.

Central Administrative Tribunal,
Allahabad Bench, Allahabad.

Dated: This the First day of November 1999.

Coram:- Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. Rafiq Uddin, J.M.

Original Application No. 591 of 1997.

Amar Chandra son of Girdhari Lal
Resident of 115-B Railway Colony No.2,
Subedarganj, Allahabad.

. . . Applicant.

(Through Sri I.M. Kushwaha, Adv.)

Versus

1. Union of India, through
Secretary, Ministry of Railway, Govt. of India,
New Delhi.
2. Divisional Railway Manager,
Northern Railway, Allahabad.
3. Senior Divisional Commercial Manager,
Northern Railway, Allahabad.
4. Divisional Commercial Manager,
Northern Railway, Allahabad.

. . . Opp. Parties.

(Through Sri Prashant Mathur, Adv.)

Order (Open Court)

(By Hon'ble Mr. S. Dayal, A.M.)

This application has been filed for setting aside suspension order dated 23.4.96 and issuing a direction to the respondents to give full salary along with all benefits.

2. The case of the applicant is that he was working as System Incharge (Data Base Supervisor) in the scale of Head Booking Clerk. On 23.4.96 he

was suspended. He has claimed that there were 20 employees who were charged with misappropriation of money and that later other suspended employees have been given chargesheet were reinstated and their suspension orders have been revoked although they were directly responsible for misconduct.

The applicant had filed an appeal against his suspension order on 4.11.96 which has not been disposed of by the respondents. The respondents on the other hand have claimed in the counter reply that there was no provision to entertain appeal against order of suspension.

3. Sri Prashant Mathur appears on behalf of the respondents admits to the provisions for appeal and mentions that the respondents would decide the appeal as per order of the court.

4. We, therefore, direct the respondents to decide the appeal of the applicant within a period of six weeks from the date of communication of this order by the applicant. The U.A. stands disposed of with the above directions. There shall be no order as to costs.


Member (J.)


Member (A.)

Nafees.